

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 25th day of August 2000.

Original Application no. 155 of 1998

Hon'ble Mr. S.K.I. Naqvi, Judicial Member  
Hon'ble Mr. M.P. Singh, Administrative Member

Sri Mohd Mukhtar, S/o Mohd Mustaf,  
R/o village & Post Post Samodhpur,  
Jaunpur.

... Applicant

C/A Sri W. Alam

Versus

1. Union of India through Secretary, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, New Delhi.
2. Chief Commissioner of Income Tax, Lucknow.
3. Commissioner of Income Tax, Allahabad.
4. Additional Commissioner of Income Tax, Varanasi Range, Varanasi.
5. Income Tax Officer, Jaunpur.

... Respondents

C/Rs Sri A, Sthalekar

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ORDER

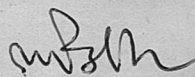
Hon'ble Mr. S.K.I. Naqvi, Member-J

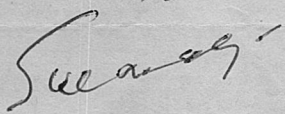
Annexure 1 to the CA indicates that the applicant is still working in the respondents establishment and right from 1993 to 1997, he has worked for more than 204 days in each of these years and in 1998 up to March, he has worked for 73 days and as per norms laid down in circular dated 01.11.95, the applicant claims to be eligible for being granted temporary status for which the case has already been referred as per annexure 6 to the OA.

2. In view of these pleadings from either side, we find there remains no controversy in the matter, but for a formal order by the competent authority for which the representation of the applicant is pending consideration. However, on the insistence of learned counsel for the applicant he is being offered another opportunity to move afresh representation.

3. For the above we direct that in case the applicant moves a representation within 30 days from the date of this order, the respondents shall decide the same by passing reasoned, speaking and detailed order within 8 weeks, thereafter, The OA is decided accordingly with the above directions.

4. There shall be no order as to costs.

  
Member-A

  
Member-J

/pc/